

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 445/TT/2024

Subject : Petition for claiming the Yearly Transmission Charges for 12 Nos. of 220kV lines for the FY-22 and FY-23, owned by KPTCL, identified as carrying Inter-state Power by the Karnataka SLDC, Bengaluru.

Petitioner : Karnataka Power Transmission Corporation Limited (KPTCL).

Respondents : Transmission Corporation of Telangana Limited (TSTRANSCO) and 3 Others.

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Tushar Kanti Mohindrao, Advocate, KPTCL
Ms. Sumana Naganand, Advocate, KPTCL
Shri Arnav Khanna, Advocate, KPTCL
General Manager (RA), SRLDC

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the course of the hearing, the learned counsel for the Petitioner submitted that the requisite information has been filed in compliance with the RoP for the hearing dated 16.12.2025 and that the memo of parties has also been amended vide affidavit dated 29.12.2025.
3. The representative of Respondent No. 4, i.e., SRLDC, made an appearance in the matter and sought liberty to file its reply within two weeks.
4. After hearing, the Commission directed as under:
 - a) The Respondent(s), including SRLDC and SRPC, to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter.
5. The Petitioner is directed to furnish the following information on an affidavit, within two weeks, with an advance copy to all the Respondent(s):



- a) Auditor's Certificate clearly indicating Hard Cost, IDC, and IEDC as well as the element-wise (i.e. land, building, transmission line, sub-station, communication system) as on COD of 31.3.2021;
 - b) A complete set of all applicable tariff forms in line with the Auditor's Certificate;
 - c) The Petitioner has claimed the applicable MAT Rate / Effective Tax Rate @21.5488% for the 2021-22 and @18.7815% for the 2022-23 tariff period. Petitioner is required to submit supporting documents (Income Tax Returns / Assessment Orders, if any, in sealed cover) for claiming the MAT Rate / Effective Tax Rate;
 - d) The calculation of Weighted Average Rate of Interest (WAROI), as per Form-9C;
 - e) The purpose for the construction of the said transmission lines;
 - f) Clarify whether the transmission lines covered in the instant Petition are being used for evacuation and transfer of ISTS power on a regular basis;
 - g) The power-flow details of the instant transmission lines for the FY 2021-22 & FY 2022-23;
 - h) The transmission line availability details with respect to the instant transmission lines for the FY 2021-22 & 2022-23;
 - i) Supporting documents issued by the SRLDC declaring that the aforementioned 12 Nos. Non-ISTS lines carried more than 50% ISTS power for the FY 2021-22 and FY 2022-23;
 - j) The Single-Line Diagram of the 220 kV Gulbarga-Humnabad Line-1 and Line-2.
6. The matter will be listed for further hearing on **16.4.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**